

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 3379
TO BE ANSWERED ON: 06.12.2016

Diversion of fertilizers

3379 SHRI NIMMALA KRISTAPPA:

Will the Minister of **CHEMICALS & FERTILIZERS** be pleased to state:

- (a) whether the fertilizer manufacturing companies are reportedly diverting/selling subsidized fertilizers to the industrial users at higher prices;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the details of the complaints received/ incidents reported in this regard along with the action taken against the companies/individuals found responsible for such activities during last three years and the current year, State/UT-wise, and
- (d) the remedial measures taken /being taken by the Government/State Governments to prevent such illegal diversion of fertilizers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS,
SHIPPING, ROAD TRANSPORT & HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (c): During the current year there is no report of diversion of subsidised fertilizers from any State. However, a few cases of diversion from some States were reported during the last three years as indicated on next page. Respective State Governments have initiated appropriate action as per procedure laid down in Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

State wise no. of Cases of Diversion of Urea reported during last three years and current year upto Oct,2016		
State	Year	Diversion
Gujrat	2016-17 (upto Oct, 2016)	
	2015-16	2
	2014-15	3
	2013-14	2
Haryana	2016-17 (upto Oct, 2016)	
	2015-16	NIL
	2014-15	1
	2013-14	NIL
Kerala	2016-17 (upto Oct, 2016)	
	2015-16	3
	2014-15	NIL
	2013-14	NIL
Maharashtra	2016-17 (upto Oct, 2016)	
	2015-16	NIL
	2014-15	NIL
	2013-14	1
Tamil Nadu	2016-17 (upto Oct, 2016)	
	2015-16	NIL
	2014-15	2
	2013-14	NIL
	2016-17 (upto Oct, 2016)	0
	2015-16	5
	2014-15	6
	2013-14	3

(d): Fertilizer has been declared as an essential commodity under the Essential Commodities Act, 1955 and notified Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. The State Governments have been empowered to take appropriate action to curb diversion of fertilizers and initiate action against the persons who violate these orders. Department of Fertilizers has, from time to time, written to the Chief Secretaries of various States to activate the enforcement agencies under their jurisdiction to take appropriate action to curb diversion of fertilizers to the industrial sector. Department of Fertilizers has already issued advisory for ensuring availability of all fertilizers at MRP to farmers. Apart from this, the Government has made it mandatory to supply neem coated urea for agricultural sector and it is perceived that neem coating of urea would also prevent diversion to industry.